

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

7. IA 1737(MB)2024
IA 1758(MB)2024
IN
C.P. (IB)/691(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **18.04.2024**

Name of the Party: Unity Small Finance Bank
Vs
Auto Creates (India) P Ltd.

Section 7, 60(5), 12(2) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Adv. Gunjan Choubey for the Applicant and Mr. Ayush Rajani a/w Ms. Khushboo Shah for the Respondent/ Resolution Professional are present through physical mode.

IA-1737/2024

1. Counsel for the Respondent(s) seeks three weeks' time for filing reply. Counsel for the Respondent(s) are directed to file reply within three weeks after duly serving a copy to the other side, at least two days in advance before the next date of hearing.
2. Post this matter on **10.05.2024** for further consideration.

IA-1758/2024

1. This is an Application filed u/s 12(2) by the Applicant seeking extension of 90 days beyond 180 days for completing the CIR process.
2. Ld. Counsel for the Applicant submits that three Resolution Plans have been received from Prospective Resolution Applicants (PRAs) and to complete such Resolution Plan Process, the COC requested the RP to file an Extension Application for a period of 90 days. The 5th meeting in the CoC dated 27.03.2024 resolved to extend the CIRP period by 90

days with the 100% votes for completing the CIRP period of the Corporate Debtor.

3. In view of aforesaid, this Bench extends the CIRP process by a further period of 90 days w.e.f. 03.04.2024.
4. The prayer is sought by the Applicant, the same is **allowed** and disposed of.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)